

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO.18/85

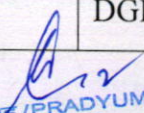
DATED 24.01.2019

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No. 18/85 dated 24.01.2019 of Norms Committee-VI for the year 2018-19 was held on 24.01.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri Bikram Nath, AD	MoFPI
2.	Shri Suresh Chandra, Dy. Director	DFPD
3.	Shri S. Anil Kumar, JTO	DFPD
4.	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
5.	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
6.	Shri S.Kipgen, Deputy DGFT	DGFT
7.	Shri Pradyumna Sahu, FTDO	DGFT


प्रद्युम्न साहू/PRADYUMNA SAHU
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Case No.: 7/22/85-ALC3/2014	Party Name: CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date: 18/85-ALC3/2018 24.01.2019	Status: Deferred
HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date: 0810134063 16.12.2014	Defer Date:07.03.2019
1 Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. However, their comments are still awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 07.03.2019			

Case No.: 14/23/85-ALC3/2014	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 18/85-ALC3/2018 24.01.2019	Status: Deferred
HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date: 0710107335 31.12.2014	Defer Date:07.03.2019
2 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 17.01.2019. The reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply. The case stands deferred to 07.03.2019			

Case No.: 2/14/85-ALC3/2015	Party Name: SANSTAR BIO-POLYMERS LIMITED	Meet No/Date: 18/85-ALC3/2018 24.01.2019	Status: Deferred
HQ File :01/85/050/00127/AM16/	RLA File :08/24/040/00288/AM16/	Lic.No/Date: 0810136585 27.11.2015	Defer Date:07.03.2019
3 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 17.01.2019. The reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply. The case stands deferred to 07.03.2019			

Case No.: 21/18/85-ALC3/2015	Party Name: PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date: 18/85-ALC3/2018 24.01.2019	Transferred
HQ File :01/85/050/00186/AM16/	RLA File :31/83/040/00123/AM16/	Lic.No/Date: 3110065794 14.12.2015	
4 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.: 3/20/85-ALC3/2015	Party Name: SRI PRABHA LIFE SCIENCES	Meet No/Date: 18/85-ALC3/2018 24.01.2019	Approved
HQ File :01/85/050/00197/AM16/	RLA File :09/24/040/00539/AM16/	Lic.No/Date: 0910062970 15.12.2015	

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Decision : NC considered the case as per agenda and noted that vide Policy Circular No.05/2009-14 dated 14.08.2013, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to request RA, Hyderabad to take appropriate action in accordance with above mentioned Policy Circular.

RA may take subsequent consequential action accordingly.

Case No.:1/16/85-ALC3/2015	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
HQ File :01/85/050/00148/AM16/	RLA File :08/24/040/00363/AM16/	Lic.No/Date:0810137003 13.01.2016	Defer Date:07.03.2019
Decision : NC considered the case as per agenda and noted that the application submitted by the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee also noted that, RA, Ahmedabad was requested to forward hard copy of the application which is still awaited. The Committee therefore, decided to request RA, Ahmedabad to forward a copy of the application and also request the Technical Authority, i.e., MoFPI to furnish their comments at the earliest. The case stands deferred to 07.03.2019			

Case No.:3/3/85-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Transferred
HQ File :01/85/050/00003/AM17/	RLA File :31/83/040/00180/AM16/	Lic.No/Date:3110066060 17.03.2016	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.:11/2/85-ALC3/2018	Party Name:BAWA FISHMEAL & OIL CO	Meet No/Date:18/85-ALC3/2018 24.01.2019	Rejected
HQ File :01/85/050/00020/AM19/	RLA File :07/24/040/00017/AM17/	Lic.No/Date:0710109659 18.04.2016	
Decision : NC considered the case as per agenda and noted that the firm has been issued AA for import of fish oil which is an edible oil. Import of all kinds of edible oil is not permissible under para 4.11 of FTP, 2015-20. Based on the comments of the Technical Authority, i.e., MoFPI vide OM No. 14011/15/2018-ED dated 16.10.2018, the Committee decided to reject the case with direction to company to pay applicable duty with interest for EODC. RA may take suitable consequential action accordingly.			

Case No.:5/14/85-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Transferred
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HQ File :01/85/050/00129/AM17/	RLA File :05/24/040/00248/AM17/	Lic.No/Date:0510399556 24.08.2016	
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Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.: 2/14/85-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:18/85-ALC3/2018 24.01.2019	Transferred
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HQ File :01/85/050/00126/AM17/	RLA File :05/23/040/00413/AM17/	Lic.No/Date:0510400592 02.12.2016	
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Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.: 9/3/85-ALC3/2017	Party Name:ARIBA FOODS PVT. LIMITED,	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
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HQ File :01/85/050/00029/AM18/	RLA File :56/24/040/00039/AM17/	Lic.No/Date:5610005052 03.01.2017	
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Decision : NC considered the case as per agenda and in consultation with Technical Authorities present in the meeting, decided to approve the ad-hoc norms on net to net basis without any wastage with accountability of import item in Export Product.

RA may take subsequent consequential action accordingly.

Case No.: 10/2/85-ALC3/2017	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Transferred
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HQ File :01/85/050/00020/AM18/	RLA File :31/83/040/00176/AM17/	Lic.No/Date:3110066629 21.03.2017	
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Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.: 21/3/85-ALC3/2017	Party Name:V.V. MARINE PRODUCTS	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
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HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date:3510045145 29.03.2017	Defer Date:07.03.2019
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Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Organisation, i.e., CIBA on 17.12.2018 for examination and comments which is still awaited. The Committee decided to remind CIBA to expedite their comments.

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The case stands deferred to 07.03.2019

14	Case No.:8/4/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Transferred
	HQ File :01/85/050/00051/AM18/	RLA File :05/24/040/00057/AM18/	Lic.No/Date:0510402464 05.05.2017	
	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.			

15	Case No.:21/5/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date:2510004874 17.08.2017	Defer Date:07.03.2019
	Decision : NC considered the case as per agenda and noted that the reply of the firm has been received by the Technical Authority, i.e., MoFPI as stated by the TA of MoFPI present in the meeting. The Committee decided to request them to expedite their comments.			
	The case stands deferred to 07.03.2019.			

16	Case No.:18/8/85-ALC3/2017	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:18/85-ALC3/2018 24.01.2019	Transferred
	HQ File :01/85/050/00116/AM18/	RLA File :03/94/040/00482/AM18/	Lic.No/Date:0310815848 21.09.2017	
	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.			

17	Case No.:2/6/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Transferred
	HQ File :01/85/050/00088/AM18/	RLA File :05/24/040/00304/AM18/	Lic.No/Date:0510404234 10.10.2017	
	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.			

18	Case No.:5/10/85-ALC3/2018	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
	HQ File	RLA File	Lic.No/Date:0910065609	

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:01/85/050/00051/AM19/

:09/24/040/00349/AM18/

27.10.2017

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments given by Technical Authority, i.e., Tech.1 allowing the following inputs;

Export Items

Spring Mattress 160x200 & 180x200 Models	35339 Nos.
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Import Items

1. Steel Wire of relevant dia	1.067 Kg/Kg content in Export item
2. Non Wooven Fabric of relevant GSM	1.05 Kg/Kg content in Export item
3. Thermo Bonded Wadding 8MM, 300 GSM	1.05 Kg/Kg content in Export item
4. Felt of relevant GSM	1.05 Kg/Kg content in Export item
5. Hot melt glue	0.588 Kg/PC
6. LDPE Bags	Nett + 1%
7. Zip Covers for Mattresses	Nett + 1%
8. Carry Handles of PP	Nett + 1%
9. Polyol	121373 Kg.
10. Toluene Di Isocyanate	55658 Kg
11. Silicone Stabilizer	1387 Kg

RA may take subsequent consequential action accordingly.

Case No.:5/18/85-ALC3/2018	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
HQ File :01/85/050/00167/AM19/	RLA File :34/24/040/00209/AM18/	Lic.No/Date:3410043619 10.11.2017	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments given by Technical Authority, i.e., Tech.1 allowing the following inputs;

Export Item

19 Toothbrushes with Cap Net content of import Item Nos.1to6 should not be less than 13500000 Nos., 148500 Kgs, 15930 Kgs,1350 Kgs, 81000 Kgs and 54000 Kgs. Respectively in the resultant product.	13500000 Number
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Import Items

Polypropylene articles-Polypropylene Cap	Nett + 1% Wastage
Polymer for Toothbrush Handle-Polypropylene Granules	1.05Kg/Kg Content in Export
Nylon 610/612 Monofilament Elastomeric	1.02 Kg/Kg Content in Export

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Aluminum Wire	1.01 kg/Kg Content in Export
Packing Material-Plastic Sheet/film	As per packaging policy
Packing material-paper/paper board	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.:10/8/85-ALC3/2017	Party Name:SANATPRODUCTS LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
HQ File :01/85/050/00108/AM18/	RLA File :05/24/040/00392/AM18/	Lic.No/Date:0510404694 23.11.2017	Defer Date:07.03.2019
20	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 06.12.2018 followed by a reminder on 17.01.2019. The reply of the firm is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 07.03.2019.		

Case No.:16/10/85-ALC3/2018	Party Name:A.L. PAPER HOUSE,	Meet No/Date:18/85-ALC3/2018 24.01.2019	Rejected
HQ File :01/85/050/00062/AM19/	RLA File :13/24/040/00063/AM18/	Lic.No/Date:1310048888 08.03.2018	
21	Decision : NC considered the case as per agenda and noted that the firm has not furnished reply of the DL issued on 17.10.2018 followed by a reminder on 04.12.2018. The Committee therefore, decided to reject the case with direction to the firm to pay Customs duty alongwith applicable interest for regularisation of the case. RA may take subsequent consequential action accordingly.		

Case No.:19/18/85-ALC3/2018	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:18/85- ALC3/2018 24.01.2019	Approved
HQ File :01/85/050/00181/AM19/	RLA File :13/24/040/00068/AM18/	Lic.No/Date:1310048909 21.03.2018	

Decision : NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Authority, i.e., Tech.2, allowing the inputs as under :

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Export Item

L-Arginine Granular Blend N-Cap (Containing NLT 96% L-Arginine HCL)	1 Kg
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Import Item

L-Arginine HCL 99% Crystalline Powder	0.9696 Kg
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RA may take subsequent consequential action accordingly.

23	Case No.:4/10/85-ALC3/2018	Party Name:VADILAL	Meet No/Date:18/85-	Approved
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	INDUSTRIES LIMITED	ALC3/2018 24.01.2019	
HQ File :01/85/050/00050/AM19/	RLA File :08/24/040/00031/AM19/	Lic.No/Date:0810142519 03.05.2018	
Decision : NC considered the case as per agenda and in consultation with Technical Authorities present in the meeting, decided to approve the ad-hoc norms on net to net basis without any wastage with accountability of import item in Export Product.			
RA may take subsequent consequential action accordingly.			

Case No.:2/10/85-ALC3/2018	Party Name:SHIBIN EXPORTS	Meet No/Date:18/85-ALC3/2018 24.01.2019	Rejected
HQ File :01/85/050/00048/AM19/	RLA File :04/24/040/00270/AM18/	Lic.No/Date:0410164292 04.05.2018	

24 **Decision :** NC considered the case as per agenda and noted that the firm has not furnished reply of the DL issued on 17.10.2018 followed by a reminder on 05.12.2018. The Committee therefore, decided to reject the case with direction to the firm to pay Customs duty alongwith applicable interest for regularisation of the case.

RA may take subsequent consequential action accordingly.

	Case No.:8/10/85-ALC3/2018	Party Name:SPLENDID UDYOG LTD.	Meet No/Date:18/85- ALC3/2018 24.01.2019	Transferred
	HQ File :01/85/050/00054/AM19/	RLA File :03/95/040/00184/AM19/	Lic.No/Date:0310821395 01.06.2018	
25	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.:1/12/85- ALC3/2018	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:18/85- ALC3/2018 24.01.2019	Status:Deferred
HQ File :01/85/050/00117/AM19/	RLA File :09/24/040/00101/AM19/	Lic.No/Date:0910066349 19.06.2018	Defer Date:07.03.2019

26 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., DIPP. The Committee decided to request DIPP to expedite their comments.

The case stands deferred to 07.03.2019.

	Case No.:4/18/85-ALC3/2018	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:18/85- ALC3/2018 24.01.2019	Approved
27	HQ File :01/85/050/00166/AM19/	RLA File :34/24/040/00176/AM19/	Lic.No/Date:3410044427 21.08.2018	

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Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments given by Technical Authority, i.e., Tech.1 allowing the following inputs;

Export Item

Toothbrushes with Cap Net content of import Item Nos.1to6 should not be less than 2800000 Nos., 30800 Kgs, 3304 Kgs, 280 Kgs, 16800 Kgs and 11200 Kgs. Respectively in the resultant product.	2800000 Number
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Import Items

Polypropylene articles-Polypropylene Cap	Nett + 1% Wastage
Polymer for Toothbrush Handle-Polypropylene Granules	1.05Kg/Kg Content in Export
Nylon 610/612 Monofilament	1.02 Kg/Kg Content in Export
Aluminum Wire	1.01 kg/Kg Content in Export
Packing Material-Plastic Sheet/film	As per packaging policy
Packing material-paper/paper board	As per packaging policy

RA may take subsequent consequential action accordingly.

Case No.:2/12/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:18/85-ALC3/2018 24.01.2019	Transferred
HQ File :01/85/050/00118/AM19/	RLA File :05/24/040/00331/AM19/	Lic.No/Date:0510407734 10.09.2018	
28	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.		

Case No.:12/18/85-ALC3/2018	Party Name:VJ JINDAL COCOA PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
HQ File :01/85/050/00174/AM19/	RLA File :03/95/040/00685/AM19/	Lic.No/Date:0310824426 12.10.2018	
29	Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Repeat Basis" as decided in terms of norms fixed in a similar case of AA No.0310820158 dated 27.03.2018 (M.No. 10/85 dated 13.09.2018) of the firm.		
	RA may take suitable consequential action accordingly.		

Case No.:13/18/85-ALC3/2018	Party Name:VJ JINDAL COCOA PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
HQ File :01/85/050/00175/AM19/	RLA File :03/95/040/00686/AM19/	Lic.No/Date:0310824425 12.10.2018	
30			

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Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Repeat Basis" as decided in terms of norms fixed in a similar case of AA No.0310820158 dated 27.03.2018 (M.No. 10/85 dated 13.09.2018) of the firm.

RA may take suitable consequential action accordingly.

31	Case No.: 8/18/85-ALC3/2018	Party Name:TIT-BIT FOODS (I) PVT.LTD.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
	HQ File :01/85/050/00170/AM19/	RLA File :03/95/040/00719/AM19/	Lic.No/Date:0310824471 16.10.2018	
	Decision : NC considered the case as per agenda and in consultation with Technical Authorities present in the meeting, decided to approve the ad-hoc norms on net to net basis without any wastage with accountability of import item in Export Product. The origin & quality of import & export should match. RA may take subsequent consequential action accordingly.			

32	Case No.: 1/18/85-ALC3/2018	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/050/00163/AM19/	RLA File :05/23/040/00311/AM19/	Lic.No/Date:0510408129 17.10.2018	Defer Date:07.03.2019
	Decision : NC considered the case as per agenda and decided to forward the application of the firm to MoFPI for examination and comments. The case stands deferred to 07.03.2019.			

33	Case No.: 6/18/85-ALC3/2018	Party Name:UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/050/00168/AM19/	RLA File :13/24/040/00113/AM19/	Lic.No/Date:1310049120 05.11.2018	Defer Date:07.03.2019
	Decision : NC considered the case as per agenda and decided to forward the application of the firm to Technical Authority, i.e., Tech.2 for examination and comments. The case stands deferred to 07.03.2019.			

34	Case No.: 14/18/85-ALC3/2018	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
	HQ File :01/85/050/00176/AM19/	RLA File :03/95/040/00833/AM19/	Lic.No/Date:0310825243 27.11.2018	
	Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Repeat Basis" as informed by RA, Mumbai vide letter No. 03/95/040/00833/AM19/588 dated 27.11.2018.			

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RA may take suitable consequential action accordingly.

Case No.:2/18/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
HQ File :01/85/050/00164/AM19/	RLA File :61/24/040/00019/AM19/	Lic.No/Date:6110001567 28.11.2018	Defer Date:07.03.2019
Decision : NC considered the case as per agenda and decided to seek the following information as recommended by the Technical Authority, i.e., Tech.2;			
35	1. All Export Products are given in Brand Names only. Complete generic description of each export item may be given alongwith content of API per unit in each export also to be mentioned. 2. Copy of Drug Manufacturing License/Approved composition from competent authority may be furnished for each export item. 3. Copy of Master-Batch formula duly certified by Q.C. Incharge may be furnished for each export item.		
The case stands deferred to 07.03.2019.			

Case No.:16/18/85-ALC3/2018	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved																				
HQ File :01/85/050/00178/AM19/	RLA File :05/23/040/00378/AM19/	Lic.No/Date:0510408722 30.11.2018																					
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments given by Technical Authorities allowing the following inputs;																							
36	<table border="1"> <thead> <tr> <th>Export Item</th><th>Quantity (In Nos.)</th><th>Import Item</th><th>Quantity (In Nos.)</th></tr> </thead> <tbody> <tr> <td>Corozo button 14 L Corozo button made of Corozzo material of size 14 lined</td><td>125010</td><td>Corozo button blanks 14 L Corozoo blank made of Corozzo material of size 14 lined</td><td>126260</td></tr> <tr> <td>Corozo button 16 L Corozo button made of Corozzo material of size 16 lined</td><td>144585</td><td>Corozo button blanks 16 L Corozoo blank made of Corozzo material of size 16 lined</td><td>146031</td></tr> <tr> <td>Corozo button 18 L Corozo button made of Corozzo material of size 18 lined</td><td>1355738</td><td>Corozo button blanks 18 L Corozoo blank made of Corozzo material of size 18 lined</td><td>1369295</td></tr> <tr> <td>Corozo button 24 L</td><td>5402093</td><td>Corozo button</td><td>5456114</td></tr> </tbody> </table>			Export Item	Quantity (In Nos.)	Import Item	Quantity (In Nos.)	Corozo button 14 L Corozo button made of Corozzo material of size 14 lined	125010	Corozo button blanks 14 L Corozoo blank made of Corozzo material of size 14 lined	126260	Corozo button 16 L Corozo button made of Corozzo material of size 16 lined	144585	Corozo button blanks 16 L Corozoo blank made of Corozzo material of size 16 lined	146031	Corozo button 18 L Corozo button made of Corozzo material of size 18 lined	1355738	Corozo button blanks 18 L Corozoo blank made of Corozzo material of size 18 lined	1369295	Corozo button 24 L	5402093	Corozo button	5456114
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Corozo button made of Corozzo material of size 24 lined		blanks 24 L Corozoo blank made of Corozzo material of size 24 lined	
Corozo button 28 L Corozo button made of Corozzo material of size 28 lined	487013	Corozo button blanks 28 L Corozoo blank made of Corozzo material of size 28 lined	491883
Corozo button 32 L Corozo button made of Corozzo material of size 32 lined	1351350	Corozo button blanks 32 L Corozoo blank made of Corozzo material of size 32 lined	1364864
Corozo button 36 L Corozo button made of Corozzo material of size 36 lined	70000	Corozo button blanks 36 L Corozoo blank made of Corozzo material of size 36 lined	70700
Corozo button 40 L Corozo button made of Corozzo material of size 40 lined	72833	Corozo button blanks 40 L Corozoo blank made of Corozzo material of size 40 lined	73561
Corozo button 44 L Corozo button made of Corozzo material of size 44 lined	81405	Corozo button blanks 44 L Corozoo blank made of Corozzo material of size 44 lined	82219

RA may take subsequent consequential action accordingly.

Case No.:15/18/85- ALC3/2018	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:18/85- ALC3/2018 24.01.2019	Status:Deferred
HQ File :01/85/050/00177/AM19/	RLA File :05/23/040/00390/AM19/	Lic.No/Date:0510408789 05.12.2018	Defer Date:07.03.2019
37 Decision : NC considered the case as per agenda and decided to seek the following information as recommended by the Technical Authority, i.e., Tech.2; 1. % of Active Ingredient content in the imported Bark, supported by COA from Foreign Supplier. 2. Complete Technical Details as per 4E.			

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The case stands deferred to 07.03.2019.

38	Case No.: 3/18/85-ALC3/2018	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:18/85- ALC3/2018 24.01.2019	Transferred
	HQ File :01/85/050/00165/AM19/	RLA File :31/83/040/00134/AM19/	Lic.No/Date:3110067251 12.12.2018	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.				

39	Case No.: 11/18/85- ALC3/2018	Party Name:DINESH SARAOGI	Meet No/Date:18/85- ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/050/00173/AM19/	RLA File :02/24/040/00129/AM19/	Lic.No/Date:0210208849 13.12.2018	Defer Date:07.03.2019
Decision : NC considered the case as per agenda and decided to seek the following information from the firm as per the comments of Technical Authority, i.e, Tech.1.				
1. Complete manufacturing process indicating wastage at every stage of manufacture 2. Production/consumption data for last 3 years duly certified by CA. 3. Comments from Shellac Export Promotion Council also to be obtained.				
The case stands deferred to 07.03.2019.				

40	Case No.: 17/18/85- ALC3/2018	Party Name:WRITABLE INSTRUMENTS LLP	Meet No/Date:18/85- ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/050/00179/AM19/	RLA File :31/83/040/00147/AM19/	Lic.No/Date:3110067259 19.12.2018	Defer Date:07.03.2019
Decision : NC considered the case as per agenda and decided to forward the application to Technical Authority, i.e., Tech.1 for examination and comments				
The case stands deferred to 07.03.2019.				

41	Case No.: 7/18/85-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:18/85- ALC3/2018 24.01.2019	Transferred
	HQ File :01/85/050/00169/AM19/	RLA File :05/24/040/00535/AM19/	Lic.No/Date:0510409039 21.12.2018	
Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile Group to NC-5 which is primarily a Norms Committee for Textile and Leather.				

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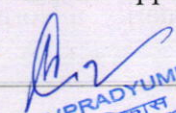
42	Case No.:18/18/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/050/00180/AM19/	RLA File :31/83/040/00153/AM19/	Lic.No/Date:3110067262 27.12.2018	Defer Date:07.03.2019
Decision : NC considered the case as per agenda and decided to forward the application to Technical Authority, i.e., Tech.1 for examination and comments The case stands deferred to 07.03.2019.				

43	Case No.:10/18/85-ALC3/2018	Party Name:CRI LIMITED	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/050/00172/AM19/	RLA File :02/24/040/00077/AM19/	Lic.No/Date:0210208891 02.01.2019	Defer Date:07.03.2019
Decision : NC considered the case as per agenda and decided to forward the application to Technical Authority, i.e., Tech.1 for examination and comments The case stands deferred to 07.03.2019.				

44	Case No.:9/18/85-ALC3/2018	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/050/00171/AM19/	RLA File :10/24/040/00064/AM19/	Lic.No/Date:1010060099 10.01.2019	Defer Date:07.03.2019
Decision : NC considered the case as per agenda and decided to forward the application to CIFT for examination and comments The case stands deferred to 07.03.2019.				

MANUAL CASES

M164	Case No. M 164	Party Name:M/s Parakh Foods & Oils Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/171/00052/AM19/	RLA File :31/83/040/00116/AM19/	Ecom Ref. 31/16/928/83500/0577/8616	Defer Date:21.02.2019
	Decision : NC considered the case as per agenda and noted that the application of the firm was forwarded to Directorate of Sugar & Vegetable Oils for examination and comments. The representatives of Directorate of Sugar & Vegetable Oils present in the meeting stated that with the implementation of Food Safety and Standards Act, 2006 in August, 2011 and the repealing of the VOP (Regulation) Order, 1998, the matters regarding the quality aspect of edible vegetable oils are being dealt by FSSAI and presently Directorate of Sugar and Vegetable Oil is mainly dealing with the policy issues related to the edible oil sector like price control, supply, distribution, interstate trade etc. The Committee therefore, decided to forward the application of the firm to FSSAI for examination and comments.			


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 Udyog Bhawan, New Delhi

The case stands deferred to 21.02.2019.			
Case No. M 165	Party Name:M/s Karamhans Foods Pvt. Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
HQ File :01/85/171/00002/AM19/	RLA File :18/24/040/00003/AM18/	Ecom Ref. 18/95/000/08400/0541/1985	Defer Date:07.03.2019
M165	Decision : NC considered the case as per agenda and noted that the firm has furnished information regarding species and varieties of Walnut Kernels Juglan Regia. The Committee decided to forward the information of the firm to the Technical Authority, i.e., MoFPI for examination and comments. The case stands deferred to 07.03.2019.		

Case No. M 166	Party Name: M/s Karamhans Foods Pvt. Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
HQ File :01/85/171/00068/AM19/	RLA File :	Ecom Ref.	

Decision : NC considered the case as per agenda and noted the comments of Ministry of Food Processing Industries furnished vide OM No.E-14/10/2015-ED dated 01.01.2019 . The Committee further noted that on the basis of internet source (www.chandlerwalnuts.com) norms for export of chandler walnut kernels against import of chandler walnuts of some other firm has been fixed in the Meeting No.2/19 dated 23.05.2018. Hence the Committee decided not to allow wastage on moisture loss and transportation loss and fixed the adhoc norms under Para 4.06 of HBP, 2015-20 allowing the following inputs

M166 Export Item

Shelled Walnuts (Chandler Variety)	127.400 MT
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Import Items

Walnuts in Shell (Chandler Variety)	260.00 MT
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The above fixation of adhoc norms is valid for present application under para 4.06 . & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No. M 167	Party Name:M/s Holista Tranzworld Pvt.Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
M167	HQ File :01/85/171/00046/AM19/	RLA File :04/21/040/00135/AM19/	Ecom Ref. 04/92/018/19700/0569/094 Defer Date:07.03.2019
	Decision : NC considered the case as per agenda and noted that the application of the		

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firm has been forwarded to Coconut Development Board, Kochi and their comments are still awaited. The Committee decided to send a reminder to the Coconut Development Board to expedite their comments.

The case stands deferred to 07.03.2019.

M168	Case No. M 168	Party Name:M/s Holista Tranzworld Pvt.Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
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HQ File :01/85/171/00048/AM19/	RLA File :04/21/040/00136/AM19/	Ecom Ref. 04/92/018/19700/0569/1282	Defer Date:07.03.2019
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Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Coconut Development Board, Kochi and their comments are still awaited. The Committee decided to send a reminder to the Coconut Development Board to expedite their comments.

The case stands deferred to 07.03.2019.

M169	Case No. M 169	Party Name:M/s Janatha Fish Meal & Oils Products	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
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HQ File :01/85/171/00027/AM19/	RLA File :07/24/040/00101/AM19/	Ecom Ref. 07/03/016/82200/0561/2643	Defer Date:07.03.2019
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Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Central Institute of Fishery Technology for examination and comments. The Committee desires to know the composition of export products including the contents of protein/vitamins/moisture and quantity of fish oil extracted while processing from unfinished to finished. The Committee therefore, decided to call the firm for PH.

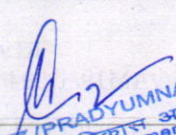
The case stands deferred to 07.03.2019.

M170	Case No. M 170	Party Name:M/s Janatha Fish Meal & Oils Products	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
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HQ File :01/85/171/00034/AM19/	RLA File :07/24/040/00154/AM19/	Ecom Ref. 07/03/016/82200/0561/0427	Defer Date:07.03.2019
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Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Central Institute of Fishery Technology for examination and comments. The Committee desires to know the composition of export products including the contents of protein/vitamins/moisture and quantity of fish oil extracted while processing from unfinished to finished. The Committee therefore, decided to call the firm for PH.

The case stands deferred to 07.03.2019.


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M171	Case No. M 171	Party Name:M/s Janatha Fish Meal & Oils Products	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/171/00030/AM19/	RLA File :07/24/040/00153/AM19/	Ecom Ref. 07/09/006/99300/0542/6079	Defer Date:07.03.2019
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to Central Institute of Fishery Technology for examination and comments. The Committee desires to know the composition of export products including the contents of protein/vitamins/moisture and quantity of fish oil extracted while processing from unfinished to finished. The Committee therefore, decided to call the firm for PH. The case stands deferred to 07.03.2019.			

M172	Case No. M 172	Party Name:M/s Viscus Oils Pvt. Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/171/00062/AM19/	RLA File :56/24/040/00031/AM19/	Ecom Ref. 11/88/006/13400/0568/5829	Defer Date:21.02.2019
	Decision : NC considered the case as per agenda and noted that the application of the firm was forwarded to Directorate of Sugar & Vegetable Oils for examination and comments. The representatives of Directorate of Sugar & Vegetable Oils present in the meeting stated that with the implementation of Food Safety and Standards Act, 2006 in August, 2011 and the repealing of the VOP (Regulation) Order, 1998, the matters regarding the quality aspect of edible vegetable oils are being dealt by FSSAI and presently Directorate of Sugar and Vegetable Oil is mainly dealing with the policy issues related to the edible oil sector like price control, supply, distribution, interstate trade etc. The Committee therefore, decided to forward the application of the firm to FSSAI for examination and comments. The case stands deferred to 21.02.2019.			

M173	Case No. M 173	Party Name:M/s Suminter India Organics Pvt. Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Rejected
	HQ File :01/85/171/00061/AM19/	RLA File :03/95/40/00791/AM19/	Ecom Ref. 03/04/056/78200/0579/0325	
	Decision : NC considered the case as per agenda and noted that the export/import items are mismatched. The Committee also noted that there seems no manufacturing process involved. As such the Committee decided to reject the case. RA may take suitable consequential action accordingly.			

M174	Case No. M 174	Party Name:M/s Drytech Pvt. Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
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New Delhi

HQ File :01/85/171/00058/AM19/	RLA File : 03/95/40/00204/AM19/	Ecom Ref. 03/92/005/91300/0548/4127	
Decision : NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 06.07.2018 followed by email dated 21.01.2019 and OM No.4(18)/2014-DGFT dated 15.01.2019 allowing the following inputs; “Import is allowed on net content basis, i.e, net content of imported products into the export item. No wastage has been recommended. The net content of Refined Bleached and Deodorised Palmolein (RBD Palmolein) containing 23% - 25% of Palm Fat stands at 22.68 gm. Butter Milk Powder at 37.63 gm. and Skimmed Milk Powder at 35.70 gm. against 100 gm. of Fat Filled Milk Powder”. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take suitable consequential action accordingly.			

Case No. M 175	Party Name:M/s Drytech Pvt. Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
HQ File :01/85/171/00055/AM19/	RLA File : 03/95/40/00857/AM19/	Ecom Ref. 03/92/005/91300/0589/7998	
M175	Decision : NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 06.07.2018 followed by email dated 21.01.2019 and OM No.4(18)/2014-DGFT dated 15.01.2019 allowing the following inputs; “Import is allowed on net content basis, i.e, net content of imported products into the export item. No wastage has been recommended. The net content of Refined Bleached and Deodorised Palmolein (RBD Palmolein) containing 26% - 28% of Palm Fat stands at 26.88 gm and Skimmed Milk Powder at 51.84 gm. against 100 gm. of Fat Filled Milk Powder”. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take suitable consequential action accordingly.		

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M176	Case No. M 176	Party Name:M/s Drytech Pvt. Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
	HQ File :01/85/171/00060/AM19/	RLA File : 03/95/40/00205/AM19/	Ecom Ref. 03/92/005/91300/0548/4265	
Decision : NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 06.07.2018 followed by email dated 21.01.2019 and OM No.4(18)/2014-DGFT dated 15.01.2019 allowing the following inputs; “Import is allowed on net content basis, i.e, net content of imported products into the export item. No wastage has been recommended. The net content of Refined Bleached and Deodorised Palmolein (RBD Palmolein) containing 24% - 26% of Palm Fat stands at 22.68 gm. Butter Milk Powder at 37.63 gm. and Skimmed Milk Powder at 35.70 gm. against 100 gm. of Fat Filled Milk Powder”. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take suitable consequential action accordingly.				

M177	Case No. M 177	Party Name:M/s Drytech Pvt. Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
	HQ File :01/85/171/00056/AM19/	RLA File : 03/95/40/00841/AM19/	Ecom Ref. 03/92/005/91300/0588/7569	
Decision : NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 06.07.2018 followed by email dated 21.01.2019 and OM No.4(18)/2014-DGFT dated 15.01.2019 allowing the following inputs; “Import is allowed on net content basis, i.e, net content of imported products into the export item. No wastage has been recommended. The net content of Refined Bleached and Deodorised Palmolein (RBD Palmolein) containing 26% - 28% of Palm Fat stands at 26.88 gm and Skimmed Milk Powder at 51.84 gm. against 100 gm. of Fat Filled Milk Powder”. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.				

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RA may take suitable consequential action accordingly.

M178	Case No. M 178	Party Name:M/s Bawa Fishmeal & Oil Co.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/50/0021/AM19/	RLA File : 07/24/040/00046/AM18/	AA No. 0710111670	Defer Date:07.03.2019
	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 18.01.2019 for which their reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 07.03.2019.			

M179	Case No. M 179	Party Name:M/s Cargil India Private Limited	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/171/00064/AM19/	RLA File :	Ecom Ref.	Defer Date:21.02.2019
	Decision : NC considered the case as per agenda and noted that the application of the firm was forwarded to Directorate of Sugar & Vegetable Oils for examination and comments. The representatives of Directorate of Sugar & Vegetable Oils present in the meeting stated that with the implementation of Food Safety and Standards Act, 2006 in August, 2011 and the repealing of the VOP (Regulation) Order, 1998, the matters regarding the quality aspect of edible vegetable oils are being dealt by FSSAI and presently Directorate of Sugar and Vegetable Oil is mainly dealing with the policy issues related to the edible oil sector like price control, supply, distribution, interstate trade etc. The Committee therefore, decided to forward the application of the firm to FSSAI for examination and comments. The case stands deferred to 21.02.2019.			

M180	Case No. M 180	Party Name:M/s Cargil India Private Limited	Meet No/Date:18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/171/00064/AM19/	RLA File :	Ecom Ref.	Defer Date:21.02.2019
	Decision : NC considered the case as per agenda and noted that the application of the firm was forwarded to Directorate of Sugar & Vegetable Oils for examination and comments. The representatives of Directorate of Sugar & Vegetable Oils present in the meeting stated that with the implementation of Food Safety and Standards Act, 2006 in August, 2011 and the repealing of the VOP (Regulation) Order, 1998, the matters regarding the quality aspect of edible vegetable oils are being dealt by FSSAI and presently Directorate of Sugar and Vegetable Oil is mainly dealing with the policy issues related to the edible oil sector like price control, supply, distribution, interstate trade etc. The Committee therefore, decided to forward the application of the firm to			

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FSSAI for examination and comments.
The case stands deferred to 21.02.2019.

Case No. M 181	Party Name:M/s Parag Milk Foods Pvt. Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
HQ File :01/85/50/096/AM16/	RLA File : 03/83/040/073/AM16	AA Nos. 3110065623 dated 04.09.2015 3110066398 dated 17.11.2016 3110066363 dated 04.09.2015	
M181	Decision : NC considered the case as per agenda and noted that the above mentioned three AAs of the firm were considered by the Committee in M.No.7/85 dated 13.07.2018 and approved all of them. However, in minutes of the said meeting it was inadvertently mentioned only file No. 03/83/040/073/AM16 which relates to AA No. 3110065623 and RA, Pune is of the opinion that, they have received only approval of norms fixation against the AA No. 3110065623. Since the Committee has already approved all the above mentioned three AAs in M. No.7/85 dated 13.07.2018, the Committee therefore, decided to inform RA, Pune that the decision taken in M.No. 7/85 dated 13.07.2018 is applicable to all the above mentioned three AAs. RA may take suitable consequential action accordingly.		

Case No. M 182	Party Name:M/s Drytech Pvt. Ltd.	Meet No/Date:18/85-ALC3/2018 24.01.2019	Approved
HQ File :01/85/171/00057/AM19/	RLA File : 03/95/40/00839/AM19/	Ecom Ref. 03/92/005/91300/0588/7259	
M182	Decision : NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 06.07.2018 followed by email dated 21.01.2019 and OM No.4(18)/2014-DGFT dated 15.01.2019 allowing the following inputs; “Import is allowed on net content basis, i.e, net content of imported products into the export item. No wastage has been recommended. The net content of Refined Bleached and Deodorised Palmolein (RBD Palmolein) containing 26% - 28% of Palm Fat stands at 26.88 gm and Skimmed Milk Powder at 51.84 gm. against 100 gm. of Fat Filled Milk Powder”. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J		

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Bhawen, New Delhi

	conditions etc. also to be met, wherever applicable.		
	RA may take suitable consequential action accordingly.		
	Case No. M 183	Party Name:M/s AAK Kamani Private Limited	Meet No/Date: 18/85-ALC3/2018 24.01.2019
	HQ File :01/85/171/00032/AM19/	RLA File : 03/94/040/00523/AM19	Ecom Ref. 03/07/097/89700/0569/8550
	Status:Deferred		
	Defer Date:21.02.2019		
M183	Decision : NC considered the case as per agenda and noted that the application of the firm was forwarded to Directorate of Sugar & Vegetable Oils for examination and comments. The representatives of Directorate of Sugar & Vegetable Oils present in the meeting stated that with the implementation of Food Safety and Standards Act, 2006 in August, 2011 and the repealing of the VOP (Regulation) Order, 1998, the matters regarding the quality aspect of edible vegetable oils are being dealt by FSSAI and presently Directorate of Sugar and Vegetable Oil is mainly dealing with the policy issues related to the edible oil sector like price control, supply, distribution, interstate trade etc. The Committee therefore, decided to forward the application of the firm to FSSAI for examination and comments. The case stands deferred to 21.02.2019.		

	Case No. M 184	Party Name:M/s AAK Kamani Private Limited	Meet No/Date: 18/85-ALC3/2018 24.01.2019	Status:Deferred
	HQ File :01/85/171/00041/AM19/	RLA File :	Ecom Ref.	Defer Date:21.02.2019
M184	Decision : NC considered the case as per agenda and noted that the application of the firm was forwarded to Directorate of Sugar & Vegetable Oils for examination and comments. The representatives of Directorate of Sugar & Vegetable Oils present in the meeting stated that with the implementation of Food Safety and Standards Act, 2006 in August, 2011 and the repealing of the VOP (Regulation) Order, 1998, the matters regarding the quality aspect of edible vegetable oils are being dealt by FSSAI and presently Directorate of Sugar and Vegetable Oil is mainly dealing with the policy issues related to the edible oil sector like price control, supply, distribution, interstate trade etc. The Committee therefore, decided to forward the application of the firm to FSSAI for examination and comments. The case stands deferred to 21.02.2019.			

M185	Case No. M 185	Party Name:M/s Shabari Trading Co.	Meet No/Date: 18/85-ALC3/2018 24.01.2019	Approved
	HQ File :01/85/171/00051/AM19/	RLA File : 10/24/040/00066/AM19	Ecom Ref. 10/93/002/35200/0580/9242	

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Bhawan, New Delhi

Decision : NC considered the case as per agenda decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide OM E-14011/28/2018-ED dated 08.01.2019 allowing the following inputs;

Export Item

Areca Nuts Farcha Unroasted	100000.00 Kg
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Import Item

Areca Nuts in Whole	102000.00 Kg
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The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No. M 186

Party Name:M/s
Drytech Pvt. Ltd.

Meet No/Date:18/85-
ALC3/2018
24.01.2019

Approved

HQ File :01/85/171/00059/AM19/

RLA File :
03/94/40/00203/AM19/

Ecom Ref.
03/92/005/91300/0548/3546

Decision : NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 06.07.2018 followed by email dated 21.01.2019 and OM No.4(18)/2014-DGFT dated 15.01.2019 allowing the following inputs;

M186 “Import is allowed on net content basis, i.e, net content of imported products into the export item. No wastage has been recommended. The net content of Refined Bleached and Deodorised Palmolein (RBD Palmolein) containing 21.5% - 23.5% of Palm Fat stands at 22.68 gm. Butter Milk Powder at 37.63 gm. and Skimmed Milk Powder at 35.70 gm. against 100 gm. of Fat Filled Milk Powder”.

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Date:18.02.2019
Place:New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer

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